



**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH**

No. O.A. 350/01371/2017

Date of order: 4.4.2018

Present: Hon'ble Dr. Nandita Chatterjee, Administrative Member

Bani Mondal,
Daughter of Late Hari Sadhan Mondal,
Residing at 9, Joyrampur Jala Road,
Near LIC Quarter,
Sibtala,
Behala,
Kolkata – 700 060.

.. Applicant

Vs.

1. Union of India,
Service through the Secretary,
Department of Telecommunications,
Having office at Sanchay Bhawan,
20, Ashoka Road,
New Delhi – 110 001.
2. Bharat Sanchar Nigam Limited;
Having office at 7th Floor,
Bharat Sanchar Bhawan,
Janpath,
New Delhi – 110 001.
3. The Chairman cum Managing Director,
Bharat Sanchar Nigam Limited,
Having office at 7th Floor,
Bharat Sanchar Bhawan,
Janpath,
New Delhi – 110 001.
4. The Director (PG),
Ministry of Personnel, Public Grievance &
Pensions,
Department of Administrative Reforms &
Grievances, 5th Floor, Sardar Patel Bhawan,
Sansad Marg,
New Delhi – 110 001.

.. Respondents

For the Applicant: Mr. B.K. Dey, Counsel

For the Respondents : Mr. T.K. Choudhury, Counsel

O R D E R (Oral)

Per Dr. Nandita Chatterjee, Administrative Member:

Ld. Counsel for the applicant and respondents are both present and heard.

2. This application has been filed under Section 19 of the Administrative Tribunal Act, 1985 seeking the following relief:-

"(1) An order be passed directing the respondent authorities concerned to forthwith disburse the entire dues on account of arrear pension since date of the death of the applicant, i.e., on 20.3.2001 and to commence the payment of family pension per month and other admissible benefits along with interest calculated at the rate of 18% per annum on and from the date of death, i.e., from 20.3.2001 of the deceased father of the applicant, namely, Hari Sadhan Mondal.

(2) An order to direct the consider representation dt. 9.2.2017.

(3) Any other relief/reliefs as the Hon'ble Tribunal deems fit and proper."

3. Ld. Counsel for the applicant draws attention to the fact that despite representation filed by the applicant dated 22.11.2016 (Annexure "A-8" to the O.A.) no decision has been taken by the respondent authorities on the said prayer.

4. Ld. Counsel for the respondents points out that none of the authorities addressed in the representation dated 22.11.2016 are competent to take a decision in the matter and that it is the respondent No. 7, that is the Communication Accounts Officer, Department of Telecommunication, who is the competent authority in this regard.

5. Accordingly without entering into the merits of the case, the applicant is directed to file a representation before the respondent No. 7 within a period of 2 weeks of the date of receipt of this order. Once such a representation is received, the respondent No. 7, who is the Communication Accounts Officer, Department of Telecommunication, Office of the Controller of Communication Accounts, will decide on the representation in accordance with the rules and regulations as applicable to the respondent authorities and dispose of the same

[Signature]

with a reasoned and speaking order within a period of 12 weeks from the date of receipt of such representation. The order, once issued, is to be communicated forthwith to the applicant.

6. The O.A. is, accordingly, disposed of. No costs.

(Dr. Nandita Chatterjee)
Administrative Member

SP

